

OFFICE OF DISTRICT AND SESSIONS JUDGE, NUH

ORDER:

In view of letter No.120/RG/SPl./Misc. dated 03.01.2022 of Hon'ble Punjab and Haryana High Court, Chandigarh and in consultation with Hon'ble Administrative Judge of this Sessions Division, District Administration and District Bar Association, the following decisions have been taken to avoid the spread of pandemic coronavirus (COVID-19)/Omicron variant:-

1. Urgent nature of cases i.e. bail matters, stay matters, superdari matters and other connected matters shall be heard through Video Conferencing Mode or through 'Whatsapp' or 'google duo' video or audio calling as per the convenience of the Court and the counsels. Hybrid mode/physical hearing can be permitted if all concerned are fully vaccinated.
2. Arguments may be heard in the cases which are matured for disposal and do not require any recording of evidence (except by receiving documents), preferably by virtual mode or Hybrid mode. Physical mode can be permitted if all concerned are fully vaccinated.
3. Undertrial prisoners/accused who have already been remanded to judicial custody shall be produced in the Courts through Video Conferencing facility. If there is requirement of physical presence of any undertrial in any Court then specific order shall be passed by the concerned Court in that regard.
4. Evidence may be recorded only in the time bound cases and the cases taken on priority basis like the cases under the POCSO Act/Rape cases, cases under Juvenile Justice Act in which the accused/juvenile is in custody and also in cases of all other categories wherein accused is/are in custody for over six months,

- preferably by virtual mode. Hybrid mode/Physical mode can be permitted if all concerned in physical presence are fully vaccinated.
5. If possible, the other routine matters/cases may also be heard through Virtual mode/Hybrid mode, otherwise the same may be adjourned to suitable dates by the Courts concerned and shall be uploaded thereafter on CIS for general information to the parties to the *lis* on day to day basis.
 6. The witnesses and parties shall be allowed entry in the Court compound only when their presence is required by the Court concerned subject, to their showing '**Final Certificate for COVID-19 Vaccination**'. It is desired that Advocates shall bring only those parties whose attendance in person is required for evidence or otherwise.
 7. There shall be double check by the Naib Court of each Court. He shall allow entry to only those parties/witnesses whose presence in person is ordered by the Court concerned.
 8. The Presidents and Secretaries, Bar Associations, Nuh and Ferozpur Jhirka are requested to press upon the Members of Bar not to accompany unnecessary persons to the Court compound. The Advocates shall also avoid overcrowding and only in case of utmost necessity they shall be accompanied by only one assistant that may either be Clerk or Junior Advocate.
 9. All the Officers/Officials including Advocates and litigants attending the Court/office shall ensure proper implementation of Government Advisories, including the directions in regard to full vaccination. They shall compulsarily use the masks and hand sanitizer. The Court buildings will be sanitized regularly by the Sweepers so deputed for this purpose.

Note: This order shall be effective from tomorrow i.e. 05.01.2022 and remain in force till 14.01.2022.

All concerned be informed accordingly.

Dated: 04.01.2022

Sd/-
District and Sessions Judge,
Nuh

Endorsement No. 17/0.22C.44 Dated 04/01/2022

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers posted in this Sessions Division including CJM-cum-Secretary, DLSA, Nuh.
3. The Deputy Commissioner, Nuh.
4. The Superintendent of Police, Nuh.
5. The District Attorney, Nuh.
6. The Superintendent, District Jail, Bhondsi (Gurugram).
7. The Civil Surgeon, Nuh.
8. The Presidents, Bar Associations, Nuh and Ferozepur Jhirka.
9. The System Assistant with the direction to upload the order on the website of this office.

[Signature]
District and Sessions Judge,
Nuh